

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1087**  
(TO BE ANSWERED ON 26.07.2023)

**SECONDMENT IN GOVERNMENT JOBS**

**1087. SHRI BHOLANATH (B.P. SAROJ):**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the term secondment and the term deputation means the same in the recruitment rules followed by the Government departments/autonomous bodies;
- (b) if so, whether the time period spent under secondment can be clubbed with the time period spent under deputation while determining the total period permissible for deputation for any Government servant;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (d): The instructions governing appointments on deputation issued by the Department of Personnel & Training do not include the term 'Secondment'. Therefore the terms 'secondment' and 'deputation' cannot be said to be the same.

In view of the above, the terms 'secondment' and 'deputation' cannot be compared for determining the total period permissible for deputation of any Government servant.

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